

Cooperation (Department of Food) Notification G.S.R. No. 579, dated the 21st March, 1968, publishing the Food Corporations (Thirteenth Amendment) Rules, 1968, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-741/68.]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

SHRI M. S. GURUPADASWAMY:
Sir, I also beg to lay on the Table:—

(a) A copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) Eight Notifications (G.S.R. Nos. 622—629), dated the 28th March, 1968. [Placed in Library. See No. LT-829/68.]

(ii) Two Notifications (G.S.R. Nos. 674 and 675), dated the 30th March, 1968. [Placed in Library. See No. LT-913/68.]

(iii) Two Notifications (G.S.R. Nos. 681 and 682), dated the 1st April, 1968.

(iv) Notification G.S.R. No. 684, dated the 2nd April, 1968.

[Placed in Library. See No. LT-829/68 for (iii) and (iv).]

(v) Notification G.S.R. No. 685/ Ess. Com., dated the 3rd April, 1968. [Placed in Library. See No. LT-913/68.]

(vi) Notification G.S.R. No. 687, dated the 4th April, 1968. [Placed in Library. See No. LT-829/68.]

(vii) Notification G.S.R. No. 716, dated the 15th April, 1968.

(viii) Two Notifications (G.S.R. Nos. 746 and 747), dated the 17th April, 1968.

[Placed in Library. See No. LT-1021/68 for (vii) and (viii).]

(b) A copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food) Notification G.S.R. No. 689, dated the 5th April, 1968, under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-829/68.]

MAIN CONCLUSIONS OF THE FIRST SESSION OF THE INDUSTRIAL COMMITTEE ON BANKING INDUSTRY

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): Sir, on behalf of Shri S. C. Jamir I beg to lay on the Table a copy of the Main conclusions of the First Session of the Industrial Committee on Banking Industry held at New Delhi on March 23, 1968. [Placed in Library. See No. LT-1130/68.]

GOVERNMENT OF WEST BENGAL NOTIFICATION ON AND RELATED PAPER

SHRI JAISUKHLAL HATHI: Sir, I also beg to lay on the Table a copy of the Government of West Bengal Notification No. 30-IR,IR/LA-(a) 64-Pt., dated the 6th January, 1968, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947, together with a statement showing the reasons for delay in laying the Notification on the Table. [Placed in Library. See No. LT-1022/68.]

NOTIFICATIONS UNDER THE COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT, 1948

SHRI JAISUKHLAL HATHI: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

(i) Notification G. S. R. No. 191, dated the 22nd January, 1968, publishing the Coal Mines Bonus (Amendment) Scheme 1968, together with a statement showing the reasons for delay in laying it on the Table.

(ii) Notification G.S.R. No. 549, dated the 18th March, 1968, publishing the Rajasthan Coal Mines Bonus (Third Amendment) Scheme, 1968.

[Placed in Library. See No. 832/68 for (i) and (ii).]

THE DOCK WORKERS (ADVISORY COMMITTEE) FIRST AMENDMENT RULES, 1968

SHRI JAISUKHLAL HATHI: Sir, I also beg to lay on the Table a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification S. O. No. 1169, dated the 19th March, 1968, publishing the Dock Workers (Advisory Committee) First Amendment Rules, 1968, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-915/68.]

THE EMPLOYMENT EXCHANGES (COMPULSORY NOTIFICATION OF VACANCIES) AMENDMENT RULES, 1968

SHRI JAISUKHLAL HATHI: Sir, I also beg to lay on the Table a copy of the Ministry of Labour, Employment and Rehabilitation (Directorate General of Employment and Training) Notification G.S.R. No. 548, dated the 23rd March, 1968, publishing the Employment Exchanges (Compulsory Notification of Vacancies) Amendment Rules, 1968, under sub-section (3) of section 10 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959. [Placed in Library. See No. LT-743/68.]

THE EMPLOYEES, STATE INSURANCE (CENTRAL) SECOND AMENDMENT RULES, 1968

SHRI JAISUKHLAL HATHI: Sir, I also beg to lay on the Table a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification G.S.R. No. 677, dated the 29th March, 1968, publishing the Employees' State Insurance (Central) Second Amendment Rules, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-1023/68.]

320RS—5.

ELECTION COMMISSION NOTIFICATION

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, on behalf of Shri Mohammad Yunus Saleem, I beg to lay on the Table a copy of the Election Commission Notification S. O. No. 1121, dated the 20th March, 1968, publishing an erratum to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966. [Placed in Library. See No. LT-1131/68.]

MOTION FOR ELECTION TO THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): Sir, on behalf of Shri Jagjivan Ram I beg to move:—

“That in pursuance of sub-rule (13) of rule 3 of the Rules of the Indian Council of Agricultural Research, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Indian Council of Agricultural Research in the vacancy caused by the retirement of Shri N. Narotham Reddy from the Rajya Sabha on the 2nd April, 1968.”

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE GOVERNING BODY OF THE INDIAN COUNCIL OF MEDICAL RESEARCH

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Sir, on behalf of Shri Satya Narayan Sinha, I beg to move:—

“That in pursuance of item 15 of rule 20 of the Rules and Regulations of the Indian Council of Medical Research, this House do proceed to